

ITEM NO.102

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 152/2013

TOFAN SINGH

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

([GROUP MATTER])

WITH

Cr1.A. No. 836/2011 (II-B)

)

SLP(Cr1) No. 6338/2015 (II-B)

)

Cr1.A. No. 2214/2009 (II-B)

)

Cr1.A. No. 90/2017 (II-B)

)

Cr1.A. No. 344/2013 (II-B)

)

Cr1.A. No. 91/2017 (II-B)

)

SLP(Cr1) No. 1202/2017 (II-A)

)

Cr1.A. No. 827/2010 (II-B)

)

Cr1.A. No. 835/2011 (II-B)

)

Cr1.A. No. 77/2015 (II-B)

)

Cr1.A. No. 1826/2013 (II-C)

)

Cr1.A. No. 433/2014 (II-C)

)

Cr1.A. No. 1750/2009 (II-B)

Date : 29-11-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Appellant(s) Mr. Mohan Pandey, AOR
Mr. Sanjay Jain, AORMrs. K. Sarada Devi, AOR
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Mr. Ranjan Kumar, AOR
Mr. Sanjay Kumar, Adv.
Mr. Kapil Dev Yadav, Adv.
Mr. Sanjeev Kumar, Adv.
Ms. Kirti, Adv.

Mr. Nachiketa Joshi, AOR
Ms. Himadri Haksar, Adv.
Mr. Yash Raj Singh, Adv.
Mr. Narayan Dev Prashar, Adv.

Mr. Abhishek Singh, AOR

Mr. Puneet Jain, Adv.
Ms. Christi Jain, Adv.
Mr. Yogit Kamat, Adv.
Mr. Mann Arora, Adv.
Ms. Akriti Sharma, Adv.
Ms. Pratibha Jain, AOR

Mrs. Kanchan Kaur Dhodi, AOR

Mr. Anand Grover, Sr. Adv.
Ms. Tripti Tandon, Adv.
Mr. Satbir Singh Pillania, Adv.
Mr. Sandiv Kalia, Adv.
Mr. Nand Ram, Adv.
Mr. V.G.R.Achary, Adv.
Dr. Sushil Balwada, AOR

Mr. M Yogesh Kanna, Adv.
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Mr. Bharathimohan M., Adv.
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Mr. Vasu Kalra, Adv.
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For Respondent(s) Mr. B. Krishna Prasad, AOR

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Ms. Liz Mathew, AOR

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Ms. Suhashini Sen, Adv.
Mr. Annam Venkataesh, Adv.
Mr. Arvind Kumar Sharma, AOR

Ms. Rukmini Bobde, Adv.
Mr. Pashupathi Nath Razdan, AOR
Ms. Maitreyee Jagat Joshi, Adv.
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Mr. Ankit Ambasta, Adv.
Ms. Soumya Priyadarshinee, Adv.
Mr. Amit Srivastava, Adv.
Ms. Akanksha Tomar, Adv.

Mr. C. K. Sasi, AOR
Ms. Meena K Poullose, Adv.

Mr. N. Venkatraman, A.S.G.
Mr. R. Bala, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sudhershank K, Adv.
Mr. Harish Pandey, Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Ranjana Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Criminal Appeal No(s). 152/2013

It is submitted before us by learned counsel for the Narcotics Control Bureau that the appellant has passed away. The date of his death and the certificate thereof is not before us.

Hence, we direct that this appeal to be listed after two weeks to enable the Narcotics Control Bureau to produce the necessary particulars.

Crl.A. No. 836/2011, SLP(Crl) No. 6338/2015, Crl.A. No. 2214/2009, Crl.A. No. 90/2017, Crl.A. No. 344/2013, Crl.A. No. 91/2017, SLP(Crl) No. 1202/2017, Crl.A. No. 827/2010, Crl.A. No. 835/2011, Crl.A. No. 77/2015, Crl.A. No. 1826/2013, Crl.A. No. 433/2014 and Crl.A. No. 1750/2009

List all these matters tomorrow i.e., 30.11.2023

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR